

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 3392/2012

(From the judgment and order dated 17/08/2011 in WB
32456/1994 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

No.

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

With IA NO. 1 (Condonation of delay in filing SLP)

Date: 24/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Ms. Anitha Shenoy, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter circulated by learned
counsel for the petitioner-University seeking an
adjournment in order to enable him to file
additional documents.

In view of the above, the matter stands
adjourned for four weeks.

[KALYANI GUPTA] [INDU SATIJA]
COURT MASTER COURT MASTER